

[Shri Suresh Kalmadi]

wrong with the purchase of the aircraft, it testifies to the fact that the aircraft is having high premium. We can sell the aircraft for double the price today. Arif Mohd. Khan told the House that these aircraft are going to be leased out. He said that these aircraft are going to be sold. What happened to that announcement on the floor of the House? Within six months this Government has changed its attitude so many times. Now they say that the aircraft is going to fly without Justice Bhatt Committee's report which interviewed so many people. Without knowing anything they have taken a decision. That means it was a wrong decision. They already have DGCA report which said "This aircraft is all right." They have already got an interim report based on interviewing various people including the voice records. The flight data recorder also says that it is not the aircraft's fault. Then why was the aircraft not flying? Although six months have elapsed, still it is not flying. Nowhere it has happened like this. The whole world is laughing at us. This is one of the most advanced aircraft in the world. Today it is lying somewhere in the hangar with cockroaches. We have already lost Rs. 200 crores on account of not flying it. We see nowhere in the horizon the aircraft taking off. What a bungling? Are they going to explain to the Indian public or not? We have lost by way of communications. Thousands of travellers, lakhs of travellers who have got work in Bombay, Delhi and Madras have not been able to go because of the wrong decision of the Government. These people talk of value-based politics. I want to ask them; Did you consult the Indian Airlines when you grounded the aircraft? You did not consult them; Did you consult them: when you decided that you will lease out the aircraft? You did not consult them. Did you consult them when you decided that the aircraft will set off again? You did not consult them. After every subsequent decision of the Government, you

ask the Indian Airlines Board to put a stamp on it. to accept whatever the Government has decided. Is this the value-based politics you are playing? This incident of the Airbus has shown that this Government is incompetent. This Government has been grounded in the last six months and they have grounded the Airbus also. Now you have bungled like mad. Let the Airbus take off again. Let the Communications be improve in the country. Already you have made Justice Bhatt's Committee irrelevant. There have been so many factors already which have come to show that the aircraft is air-worthy. It is unfortunate that in the last six months instead of improving the pilot training facilities, instead of building up infrastructural facilities you have grounded the aircraft. We all admit that we lack in infrastructural facilities but nothing has been done you have all been waiting for the report to come from Justice Bhatt. It is very unfortunate. If the Government is moving like this and if it so much engrossed in their own troubles, if they have no solution for these problems, how can they run the country? I hope the dispute between the Prime Minister's office and the Civil Aviation Ministry will be sorted out at the earliest and the travelling public is not put to inconvenience.

THE VICE-CHAIRMAN SHRI SHANKAR DAYAL SINGH): Shri Ajit P. K. Jogi. Absent. Shri Subramanian Swamiji.

Demand for Early Action on Ram Janambhoomi Issue

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Mr. Vice-Chairman, it is a pleasure that in your maiden performance as Vice-Chairman I got an opportunity from you to speak on a Special Mention today. I rise today to make a Special Mention on a topic of great and urgent importance that of the Ram Janambhoomi Mandhir controversy.. As a de-

vout Hindu as one who contributed in a large measure to the opening to the Hindu pilgrims of the Kailash-Mansrovar route by persuading the Chinese Government, I feel with equal depth about Ramchandraj and the need for a temple at his birth-place in Ayodhya. Nevertheless it is the hallmark of the Hindu and it is the ancient dharma that goals are to be achieved by persuasion and adjudication for which Hindus have achieved world-wide fame.

In fact, Hindu religion IF the only one which explicitly recognises that all religion; if practised faithfully would lead to God. In keeping with its country's traditions, it, is the wide national consensus that the Ram Janambhoomi temple issue should be resolved: by negotiations or by adjudication in the court. It is a matter of great happiness that even the Muslim League has agreed to this approach and has further declared that if it can be proved that the Babri Masjid was built by demolishing an existing temple, the; League would favour its removal to allow building up of a Sri Ram temple on the spot. In other words, the vast majority of Hindus and Muslims in this country favour such a constructive and constitutional approach to this highly sensitive problem of Ram Janambhoomi temple. But today this harmony and order is sought to be disturbed by the fascist and unconstitutional approach of the Vishwa Hindu Parishad which has declare that contrai-y to the wishes of the broad masses of the people, it will not abide by any unfavourable court verdict and that the only thing to negotiate is how quickly the Babri Masjid can be demolished. For this illegal activity, the Vishwa Hindu Parishad has been assisted by its parent organisation, the RSS to engage in its vast fund collecting drive I from the gullible in India and from abroad. This anti-Hindu approach of the Vishwa Hindu Parishad has now been decisively rejected by all the four Sankracharyas. To preserve communal harmony is of top priority

for any Indian Government. In view of the fascist approach of the Vishwa Hindu Parishad and their temerity in setting a deadline of October 30th for the Babri Masjid demolition, I demand that the Vishwa Hindu Parishad be banned for a period of two years and that the top organisers of the RSS be locked up in jail under the National Security Act for the same duration. In the context of communal harmony, the RSS can now be deemed to be a terrorist organisation. I hope the National Front Government will show courage to safeguard India's integrity and unity despite its dependence on the support of the BJP. Thank you.

SHRI SHABBIR AHMAD SALA-PJA (Jammu and Kashmir): Sir, I associate myself with the sentiments expressed by Shri Subramanian Swamy.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Sir, I disagree with him.

उपसनापति (श्री शंकर दयाल सिंह) :
मैं माननीय सदस्य से अनुरोध करूंगा कि
एसोसिएट करने की बात न रखें क्योंकि
इस लिस्ट में कई नाम हैं ।

Demand for early implementation of the award of the National Industrial Tribunal in the matter of Gramin Bank staff

SHRI DIPEN GHOSH (West Bengal): Mr. Vice-Chairman, Sir, I have pleasure to make this Special Mention when you are in the Chair and it is a good opportunity for me also to make this mention when our Finance Minister is present in the House because it relates to an issue that pertains to his Ministry. Sir, you are aware that the Regional Rural Banks, popularly known as Gramin Banks, have been established by the Government of India under a Central Act, the Regional Rural Banks Act 1976. It has 50 per cent share from the Central Government, 15 per cent